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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Date 28/04/2009

Appeal No. E/5115/2004 - EX[DB]

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S NITCRAFT INDUSTRIES LTD.
B-87, SECTOR-V, NOIDA
M/S NITCRAFT INDUSTRIES LTD.

Appellant

Vs
Respondent

C.C.E.NOIDA

EX[DB] dated 24-4-09

I am directed to transmit herewith a certified copy of Final order No.279/2009-
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E.NOIDA

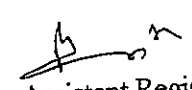
OFFICE OF COMMISSIONER OF CUSTOMS, CENTRAL EXCISE AND SERVICE TAX, C-56/42, SECTOR-62, NOIDA
- 201307

2. Adv. / Consult SH. RAJESH CHHIBBER, ADV.,
FA-9, NEW KAVI NAGAR,
GHAZIABAD

3 C.D.R

~~4 J.C.D.R.~~

- 5 Bar association, CESTAT, New Delhi
- 6 Director Publications, Customs, Excise. I.P. Estate, New Delhi
- 7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3
- 8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai - 17
- 9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT. U.P.
- 10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)
- 11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017
- 12 Taxindiaonline.com Pvt Ltd. B-XI/8183, Vasant Kuni, New Delhi - 110070
- 13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026
- 14 Easy Service Tax Online Dot Com Pvt Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
- 15 LAWCRUX Advisors Pvt Ltd. LAW House.1-8, Sector - 10, Faridabad 121003 (Harvana)
- 16 Office Copy
- 17 Guard file
- 18 HON'BLE PRESIDENT


Assistant Registrar
(Excise Appeal Branch)

(2)

IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I

Excise Appeal No. 5115/2004-Ex(BR)

[Arising out of Order-in-Appeal No. 194/CE/APPL/NOIDA/2004 dated 5.7.2004 passed by Commissioner (Appeals), Central Excise, NOIDA]

For approval and signature:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President

Hon'ble Mr. M. Veeraiyan, Member (Technical)

-
1. Whether Press Reporters may be allowed to see : *Yes*
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
2. Whether it should be released under Rule 27 : *No*
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
3. Whether Their Lordships wish to see the fair : *Seen*
copy of the Order?
4. Whether Order is to be circulated to the : *No*
Departmental authorities?
-

M/s. NITCRAFT Industries Ltd.

Appellant

Vs.

Commissioner of Central Excise
NOIDA

Respondent

Appearance:

None for the Appellant

Mr. A.K. Rastogi, DR for the Respondent

CORAM:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Date of Hearing/decision : 22.4.2009

FINAL ORAL ORDER NO. 279 / 2009-EX

Per Justice R.M.S. Khandeparkar (for the Bench):

None present for the appellant. Heard Shri A.K. Rastogi, DR for the respondent. Appeal is dismissed for default. Interim relief, if any, stands vacated.

(Justice R.M.S. Khandeparkar)
President

(M. Veeraiyan)
Member(Technical)